

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**MA NO.060/1892/2018 &  
CP 060/0181/2018 in  
O.A.NO. 060/0371/2017 Date of order:- 07.12.2018.**

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)  
Hon'ble Mrs.Ajanta Dayalan, Member (A).**

Ashok Kumar Sharma s/o Sh. Maya Krishan, resident of H.No.198/1-B, Shivalik Avenue, Nangal, Distt. Ropar, Punjab State ( retired as Officer Superintendent in the office of Sub Divisional Officer(T), Nangal, BSNL, Distt. Ropar, Punjab)-140001.

.....Applicant.

( By Advocate :- Mr. Ravi Badyal )

Versus

1. Sh. J.C.Maneriya, Chief General Manager, Plot No.2, Himalaya Marg, Sub City Center, Sector 34-A, Chandigarh-160022.
2. Sh. Jaspal Singh, General Manager, Telecom District, BSNL, Plot No.117, Giani Zail Singh, Nagar, Ropar-140 001.

...Respondents

**O R D E R (Oral).**

**Sanjeev Kaushik, Member (J):**

MA No. 060/01892/2018 is allowed and the petitioner is exempted to file certified/true typed copies of annexures.

2. Applicant has filed the present contempt petition for disobedience of orders dated 16.1.2018 read with order dated 1.8.2018 vide which this Court has quashed the recovery of Rs.1,57,920/-, on the ground that while issuing pay slip for the month of October, 2018, the respondents have shown recovery of Rs.1,42,120/- in column namely "Loan/Perks Detail". However, no amount is shown to have

deducted from his salary slip (Annexure A-6) as per particulars mentioned therein.

3. In view thereof, no contempt is made out in its present form and the same is dismissed accordingly.

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**(AJANTA DAYALAN)**  
**MEMBER (A).**

Dated:-07.12.2018.

Kks

